

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:5015
ANSWERED ON:26.04.2000
MANPOWER EXPORT RACKET
BHIM PRASAD DAHAL;SHEESH RAM SINGH RAVI

Will the Minister of LABOUR be pleased to state:

- (a) whether the attention of the Government has been drawn to the news item captioned `UAE deports 26 `cheated`Indians` appearing in `Indian Express` dated March 26, 2000;
- (b) if so, the facts reported in the news item;
- (c) whether an illegal manpower export racket has been busted at IGI Airport New Delhi recently;
- (d) if so, the details thereof;
- (e) the action taken against the persons found involved in the racket; and
- (f) the steps taken/proposed to be taken to check such illegal trade?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a) to (f): Even before appearance of the news-item in the Indian Express dated 26th March, 2000, Government had received information from the Indian Mission in Dubai regarding involvement of M/S India Emirates Associates, New Delhi in sending the workers on visit visa and abandoning them in UAE. An inspection of the premises of the agent was made and it was found that this agent was not registered under the Emigration Act, 1983. A complaint to the police authorities was made on 16th March, 2000. Later, when these workers returned the immigration authorities also reported the matter to the police.

The matter was taken up by the Consulate General of India, Dubai with the local authorities also and the agent in UAE is reported to have been arrested. As and when complaints of similar nature are brought to the notice of the Government, the matter is taken up with the police authorities immediately. All the State Governments have also been advised to issue necessary instructions right upto the police station level to keep a strict vigil on the activities of un-authorized agents.